# RAJYA SABHA

*Thursday* the 23rd November, 1967/ *the* 2nd Agrahayana 1889 (Saka)

**OralAmwirs** 

The House met at eleven of the clock, MR. CHAIRMAN in the -Chair.

#### ORAL ANSWERS TO QUESTIONS

#### RAILWAY OFFICERS SENT TO U.SA. FOR TRAINING

\*91. SHRI A. C. GILBERT : Will the Minister of RAILWAYS be pleased to state :

(a) the present rules for selection of Railway Officers for training in the United States of America under the U.S. Aid Programme;

(b) whether qualifications, seniority experience and Character Roils are taken into consideration while selecting Officers for such training ;

(c) whether the officers selected are required to give an undertaking that their families would not either accompany or follow them to the United States of America and if so, whether this is strictly followed in practice;

(d) whether the rules in this regard were different prior to 1967; and

(e) if so, the details thereof and the reasons for the changes made in 1967?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI PARIMAL GHOSH) : (a) and (b) Officers for training in U.S.A. are selected, taking into account qualifications, seniority, experience, record of service, etc.

(c) In cases where the period of training abroad is less than 12 months, O-ficETS are required to give an undertaking that their families will not accompany or follow them. In the pnst, this condition has, however, been relaxed in special cases on medical grounds.

(d) No, Sir.

(e) Does not arise.

SHRT A. C. GILBERT : May I know Sir, whether it is a fact that a Class I

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officer who was finally selected to go to the U.S.A. in 1967 for higher' studies under the USAID programme was replaced by an unselected officer? If so, who did it and what are the reasons for doing it? Also, may I know whether the Government has received any complaint from the USAID authorities regarding violation of the rules and regulations of the training programmes and, if so, whether it is a fact that due to some pressure, the officer concerned has been shielded?

to Quettioni

SHRI PARIMAL GHOSH : Sir, no such case has been reported to the Railway Board in this connection. If any specific thing is being referred to, the hon. Member may kindly mention it so that we may look into the matter.

SHRI A. C. GILBERT : Sir, there are very clear rules that officers who are involved in vigilance cases ave not considered for going abroad and also for promotions. May I know, Sir, whether it is a fact that an officer who was sent in the place of an actually selected man, was involved in a vigilance case and, if so, the reasons for sending him ?

SHRI PARIMAL GHOSH : Sir, we were not aware of any vigilance case regarding any officer who has been sent abroad for this training. In any case vigilance clearance is not taken before officers are sent abroad for training. But if the hon. Member will give me some indication about the matter, the matter will definitely be looked into.

SHRI A. D. MANI: Sir, I am surprised at the answer given by the Minister because the Ministry must have in its possession the names of those officers who were involved in vigilance investigations. I would like the Railway Ministry to tell us categorically that no such report was received from the Vigilance Department by the Railway Board.

SHRI PARIMAL GHOSH : Sir, so far as the officers who have been sent abroad for training are concerned, no such report from the Vigilance Department was received. SHRI M. P. BHARGAVA : May I know, Sir, from the hon. Railway Minister whether enough care is taken to see that only such officers are sent abroad for training whose services could be utilised on their return and not sucn officers who are on the verge of superannuation and on whose return, it is found that all their training has gone waste because their services cannot be utilised ?

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SHRI ARJUN ARORA : They will be available to the private sector.

SHRI PARIMAL GHOSH : Sir, briefly speaking, these officers are sent for training purely on managerial technique and management technique. They are not sent for any specific specialised training. And when these officers come back after taking this training in management technique, efforts are always made to post them in such a way that their training could be utilised in the best possible manner.

SHRI ARJUN ARORA : May I know how many officers have been sent by our Railways to the United States for training and what their average age is?

SHRI PARIMAL GHOSH : Sir, I can give you the number of officers sent for training, year by year.

Year		No. of Officers	
1962		3	3
1963	11 242		3
1964			4
1965		1.	15
1966			22

So far as the ages of the officers are concerned, I don't have any specific information with me now.

SHRI ARJUN ARORA : Will he find out and place the information on the Table of the House ?

SHRI PARIMAL GHOSH : Yes, I will find out and place it on the Table.

DR. (MRS.) MANGLADEVI TAL-WAR : May I know how many years of

useful service the officers who are sent abroad for training would be able to put in in the Department after their return from abroad ? Has any consideration been given to this aspect of the matter ?

SHRI PARIMAL GHOSH : It all depends on the age of the officer who is sent abroad. After he has come back, his services will be utilised for the number of years of service that is left.

MR. CHAIRMAN : Next question.

### COMMISSION TO ENQUIRE INTO ALLEGED MALPRACTICES OF BIRLA INDUSTRIES

## \*92 SHRIM P. BHARGAVA : tSHRI A. G. KULKARNI : SHRI P. K. KUMARAN : SHRIM M DHARIA : DR. (MRS)MAGALADEVITAL-WAR :

SHRI KRISHAN KANT : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to refer to the answer to Starred Question No. 324 given in the Rajya Sabha on 17th August, 1967 and state :

(a) whether any decision has since been taken for appointing a Commission of Inquiry to look into the charges of corruption and malpractices levelled against Birla Group of Industries; and

(b) if the answer to part (a) above be in the negative, what are the reasons for non-appointment of the commission of Inquiry so far ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) and (b) Government have actively proceeded with the investigations into the various allegations against the Birla Group of Companies which was the subject of discussion in the Rajya Sabha on the 17th August, 1967. The investigations cover a wide field and some of the detailed replies have been received only very recently.

<sup>†</sup>The question was actually asked on the floor of the House by Shri M. P. Bhargava.